

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 13.07.2021

Notification

Sub: COVID-19 - Functioning of all the Subordinate Courts in the State – Modified instructions – Issued.

- Ref: 1. High Court's SOP in ROC No. 394/SO/2020, dt.08.06.2020 as modified on 16.12.2020.
2. High Court's Notifications in ROC. No. 394/SO/2020, dated. 18.02.2021 and 18.03.2021.
3. High Court's Notification in ROC No.394/SO/2020 dated 19.04.2021.

Considering the present unlock down situation, keeping in view of decrease in number of Corona Cases in different parts of the State and the views of the stake holders, the following directions are issued to all the Subordinate Courts and Tribunals in the State:

1. The High Court has decided to continue the present practice of Virtual Hearing of the cases by all the Subordinate Courts in the State till 16.07.2021.
2. All the Unit Heads shall ensure 100% attendance of the Staff Members in their Unit with immediate effect instead of 50% attendance on turn basis in the alternative days.
3. The High Court has decided to continue the present practice of Virtual Hearing of the cases by the Courts in Adilabad and Nizamabad Judicial districts till 31.07.2021.
4. The Courts at Hyderabad (Units of City Civil Court, Metropolitan Sessions Courts, CBI Courts, City Small Causes Courts and Tribunals), Ranga Reddy (Head Quarters L.B.Nagar, Malkajgiri, Kukatpally and Rajendranagar) and Warangal (Head Quarters) Judicial Districts shall start working as per Phase-I of modified SOP in the reference 1st cited, **with effect from 19.07.2021.**
5. The Courts at Karimnagar, Khammam, Medak, Nalgonda, Mahabubnagar Judicial Districts and the Courts in the remaining parts of Ranga Reddy & Warangal Judicial Districts shall start working as per Phase-II of modified SOP in the reference 1st cited, **with effect from 19.07.2021.**
6. The Judicial Officers in the State shall ensure that all applications filed U/s 29A(4) of Arbitration and Conciliation Act, 1996 be considered by virtual/physical mode and whenever required to appoint Advocate Commissioner for recording evidence in Civil/MVOP cases for expeditious disposal; Statements under 164 Cr.P.C. be recorded and identification parades be conducted without any delay.
7. The Judicial Officers in the State shall also ensure that Original Suits/Original Petitions/Charge Sheets filed before the Courts be numbered without further delay, if they are in order.

8. The Judicial Officers in the State shall take up the Civil/Criminal Cases, Maintenance Cases, Family Disputes ripen for disposal and other interlocutory applications/miscellaneous petitions either by Physical/Virtual mode by listing limited matters. They shall take all necessary steps to reduce the mounting arrears.
9. The Presiding Officers of the Family Courts shall refer the cases pending on their file for Mediation/ Conciliation/ Lok-Adalat for settlement and proceed in accordance with law for effective/expeditious disposal of the Family Court matters.
10. All the Unit Heads/Judicial Officers shall in coordination with the Civil Administration take necessary steps for disinfection, fogging, sanitization of the courts in their Unit and ensure that COVID-19 protocols issued from time to time be followed by the all the stake holders including Officers, Staff, Advocates and Litigants etc.

All the Unit Heads/Judicial Officers are hereby directed to follow the above instructions scrupulously and any deviation in this regard will be viewed seriously.


REGISTRAR GENERAL
13.07.2021

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Unit Heads in the State {with a request to communicate the same to all the Judicial Officers in their Unit}.
- 4) All the Registrars, High Court for the State of Telangana (for information).
- 5) The Section Officers OP-Cell & WRC Section.